

Item No. 03-08

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 329/2015
(M.A. Nos. 283/2018, 1389/2018& I.A. No. 532/2019)

With

Original Application No. 521/2015

With

Original Application No. 448/2013 (THC)
(CW 4050/12)

(M.A. Nos. 1228/2015&513/2017)

With

M.A. No. 832/2014

In

Original Application No. 358/2013 (THC)

With

Original Application No. 20/2015 (THC)

With

Original Application No. 446/2013 (THC)
(CW 7932/11)

Gram Panchayat ARABA

Applicant(s)

Versus

State of Rajasthan &Ors.

Respondent(s)

And

M.M. Charitable Trust

Applicant(s)

Versus

State of Rajasthan &Ors.

Respondent(s)

And

U.R. Beniwal

Applicant(s)

Versus

State of Rajasthan &Ors.

Respondent(s)

And

Laxmi Suiting

Applicant(s)

Versus

State of Rajasthan &Ors.

Respondent(s)

And

Ramesh

Applicant(s)

Versus

State of Rajasthan &Ors.

Respondent(s)

And

Multan Singh

Applicant(s)

Versus

State of Rajasthan &Ors.

Respondent(s)

Date of hearing:30.08.2019

CORAM:

**HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

For Applicant(s)

Mr. Jaideep Singh, Mr. Kartik Dabas and Ms. EyshaMarysha, Advocates

For Respondent(s)

Mr. Pinaki Misra, Sr. Advocate with Mr. Adhiraj Singh, Advocate for RSPCB

Ms. Ruchi Mandal and Mr. Shashank Saxena, Advocates for Mr. Ardhendumauli Kr. Prasad, Advocate

Mr. Raj Kumar, Advocate for CPCB

Mr. Ram Chandara, Addl. SP

Mr. Sunil K. Panwar, Addl. SP, STF, JDR

Ms. Padhmalakshmi Iyenyer, AAG

Mr. Rishabh Sancheti, Ms. Padma Priya and Mr. Nishit Shah, Advocates

Mr. KeshavPareek, Advocate for Mr. SanjeetPurhoit, Advocateand Mr. Amitabh Joshi, RM, RIICO

Mr. Krishna Kumar Singh, Advocate

ORDER

The Learned Additional Advocate General for Government of Rajasthan submits that they have filed progress report on 29.08.2019. A copy of the same has been given to the Learned Counsel for the applicant who may respond to it, if required.

Notice issued to the Central Ground Water Authority on the last date of hearing has been duly served. However, we have been informed that the Learned Counsel for CGWA is held up somewhere.

We would like to make it clear that as per the direction issued on 02.08.2019, CGWA should promptly identify points of illegal extraction of ground water and seal them immediately, if not done so far. A report in this regard be filed within one week from today.

List these matters on 20th September, 2019.

Justice Raghuvendra S. Rathore, JM

Dr. Satyawan Singh Garbyal, EM

August 30, 2019
JG

